

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 2234 of 2016

Arun Mehta

.... ..

Petitioner

Versus

The State of Jharkhand & Ors.

.. ... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner

.....

: Md. Faruque Ansari, Advocate

For the Respondents

:

.....

06/ 07.09.2021.

It appears from office note dated 04.09.2021 that defect nos.1 to 3 as pointed out vide stamp reporting dated 27.04.2016 have not been removed.

Defect nos.1 to 3 are as follows:-

Defect no.1-Deficit C.F.S. of Rs.230/- only may be given.

Defect no.2- All Annexures may be certified to be true copies of respective originals.

Defect no.3- Fresh/true typed copy of An-1 may be given.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 05.08.2016, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 06.09.2019, but no one appears on behalf of the petitioner.

Thereafter the writ petition was listed before the co-ordinate Bench on 26.08.2020 and time was granted, but defects have not been removed.

Learned counsel for the petitioner has prayed for two weeks time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 27.04.2016.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)